

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 213
52(ND)17

IN THE MATTER OF:

Ms. Pooja Tiwari

... **Applicant/Petitioner**

Versus

**M/s. Big Fish Hospitality Ventures Pvt. Ltd.
& Ors.**

... **Respondent**

Under Section: 241-242 Comp Act

Order delivered on 05.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Utkarsh Tiwari

For the Respondent : Adv. Shivam Gupta for R-1, R-2 & R-4

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.45 pm. In the wake, the hearing in the captioned matter is deferred to 15.10.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**